

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. (IB)-164(PB)/2017

IN THE MATTER OF:

Smt. Savita Gupta

.....Petitioner

v.

Affinity Beauty Salon Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

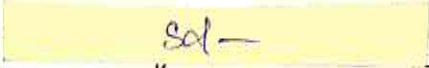
For the Respondent(s) : Shri Shaunak Kashyap, Advocate

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instructions to do so.

Consequently, the petition is dismissed as withdrawn.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

18.07.2017

Vineet